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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :

PETITION NUMBER

: CP/24/2017

NAME OF THE PETITIONER(S)

: ASHRAF ALI PATEL

NAME OF THE RESPONDENT(S)

: PERAGO PROPERTY DEVELOPERS PVT LTD &
3ORS

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

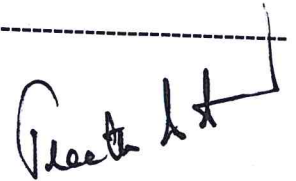
DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. S.R. RAJAGOPAL
R. PUSHKAR
PREETHI. S. ARASU

Counsel for Petitioners.



ORDER

Counsel for petitioners present. Heard and the petitioner has fulfilled the requirement of Sec 244 of the Companies Act, 2013. The petition is admitted for hearing. The petitioners also pressed for interim reliefs detailed in (e) & (f) of para 12 of the petition. We restrain R1 to R4 from carrying out the proposed sale under the MoU with Asset Homes Private Limited. We also restrain R2 from making any change in shareholding pattern and the directors of R1 company without the leave of this Tribunal. Petitioner is directed to send private notice to the respondents by way of speed post and file proof of sending and effecting notice alongwith an affidavit by the next date of hearing. Put up on 21.06.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)